

**IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION**

REVIEW PETITION(CRL.) NO(S). _____ OF 2022
(Diary No.37739/2022)

IN
WRIT PETITION (CRL.) NO(S).135 OF 2022

BILKIS YAKUB RASOOL

....PETITIONER(S)

VERSUS

UNION OF INDIA & OTHERS

....RESPONDENT(S)

O R D E R

Application for listing in open Court is rejected.

Delay condoned.

The present review petition has been filed at the instance of the victim with an application seeking permission of this Court to file review petition against final judgment dated 13th May, 2022. Permission granted.

The review petitioner has referred to the following judgments of this Court:

- .State of Madhya Pradesh v. Ratan Singh & Ors. (1976) 3 SCC 470
- .Govt. of A.P. & Ors. v. M.T. Khan (2004) 1 SCC 616
- .Hanumant Dass v. Vinay Kumar & Ors. (1982) 2 SCC 177
- .Union of India v. V. Sriharan alias Murugan & Ors. (2016) 7 SCC 1

We have perused the review petition as well as the connected papers in support thereof and the judgments referred to by the review petitioner.

In our opinion, there appears no error apparent on the face of record, which may call for review of the judgment dated 13th May, 2022 and as regards the judgments on which the reliance has been

placed, none of the judgments are of any assistance to the review petitioner.

In our opinion, no case for review is made out. The review petition is accordingly dismissed.

Pending application(s), if any, stand disposed of.

.....**J.**
(AJAY RASTOGI)

.....**J.**
(VIKRAM NATH)

NEW DELHI
DECEMBER 13, 2022.

ITEM NO.1001

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

REVIEW PETITION (CRIMINAL) Diary No(s). 37739/2022
(Arising out of impugned final judgment and order dated 13-05-2022
in W.P.(Crl.) No. No. 135/2022 passed by the Supreme Court Of
India)

BILKIS YAKUB RASOOL

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 179829/2022 - APPLICATION FOR LISTING REVIEW PETITION IN
OPEN COURT, IA No. 179823/2022 - APPLICATION FOR PERMISSION TO FILE
REVIEW PETITION, IA No. 179826/2022 - CONDONATION OF DELAY IN
FILING REVIEW PETITION, IA No. 179824/2022 - EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT, IA No. 179825/2022 - EXEMPTION FROM
FILING O.T.)

Date : 13-12-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE VIKRAM NATH

By Circulation

UPON perusing papers the Court made the following
O R D E R

Application for listing in open Court is rejected.

Delay condoned.

The present review petition has been filed at the instance of
the victim with an application seeking permission of this Court to
file review petition against final judgment dated 13th May, 2022.
Permission granted.

The review petition is dismissed in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(VIRENDER SINGH
COURT MASTER (NSH)

(ASHWANI THAKUR)
ASTT. REGISTRAR-cum-PS

(Signed order is placed on the file)